

**Central Electricity Regulatory Commission**  
**3<sup>rd</sup> & 4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001**

April 19, 2018

**NOTIFICATION**

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, dated 19.01.2005, as amended from time to time, the Central Electricity Regulatory Commission notifies, every six months, various escalation rates for the purpose of payment. Now, the annual escalation rates applicable for the period from 01.04.2018 to 30.09.2018 for the purpose of payment are due for notification.

A Staff Paper on “Revised Methodology for Application of the Escalation Rates for Payment, Dated 10.4.2018” has been posted on the website of the Commission with proposal for addressing the lag in the application of the escalation rates. Thereafter, the Commission will take a decision on the time lag after due stakeholders’ consultation.

Consequently, the Commission has not come out with the escalation rates for the period April to September 2018 and it has been decided that the payment index applicable as on 31<sup>st</sup> March 2018 shall remain provisional at the same level for the period April to September 2018 or till further notification, whichever is earlier.

Sd/-  
(Sanoj Kumar Jha)  
Secretary